

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.844/93

Date of Order: 8.11.96

BETWEEN:

1. P.Basavamohana Rao
2. Smt. P.Malati

.. Applicants.

AND

1. Vijayawada
2. The Superintendent of Post Offices, Tenali.

.. Respondents.

Counsel for the Applicants

.. Mr.J.Prabhakar

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

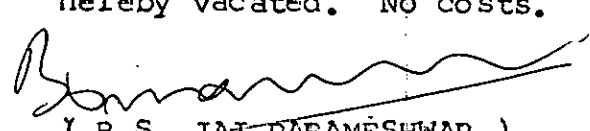
HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

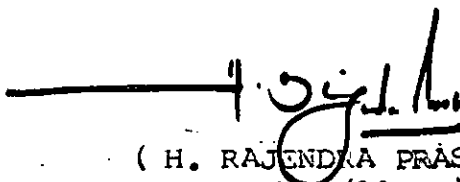
HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X Oral order as per Hon'ble Shri H.Rajendraprasad, Member (Admn.) X

None present for the applicant. The case is dismissed for default. The order passed on 23.7.93 is hereby vacated. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)

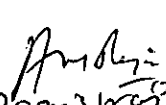

(H. RAJENDRA PRASAD)
Member (Admn.)

8.11.96

Dated: 8th November, 1996

(Dictated in Open Court)

sd


Dy. Registrar

9/11/96 (30)
Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

H. Rajendra Reddy
THE HON'BLE SHRI R. RANGARAJAN: M(A)
Hm Mr. B-S. Jee p. member M(7)

DATED: 2/11/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

O.A. NO.

in
844/93

ADMITTED AND INTERIM DIRECTIONS ISSUE
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

वेधपत्र/DESPATCH

18 NOV 1996

हैदराबाद न्यायपीठ
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.844 of 1993.

Between

Dated: 8.11.1996.

1. P.Basavamohana Rao.
2. Smt. P.Malati.

...
And

Applicants

1. The Postmaster General, Vijayawada.
2. The Superintendent of Post Offices, Tenali.

...

Respondents

Counsel for the Applicants

: Sri. J.Prabhakar

Counsel for the Respondents

: Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. H.Rajendra Prasadn, Administrative Member
Hon'ble Mr. B.S.Jai Parmeshwar, Judicial Member
(Or as per Hon'ble Mr. H.Rajendra Prasad, Member(A)

Present for the ~~pr~~ applicant. The case is
dismissed ~~de~~ fault. The order passed on 23.7.93 is hereby
vacated. ~~sts~~.

सहायक न्यायिक अधिकारी
Sd/-
DEPUTY REGISTRAR (Judl.)

न्यायिक अधिकारी
JUDICIAL OFFICER
(Administrative Tribunal)
HYDERABAD BENCH

RSW/-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
NXXNNB O.A.NO.844 of 1993.

Between

Dated: 23-7-1993.

1. P.Basavamohana Rao
2. Smt. P.Malati

...

Applicants

And

1. The Postmaster General, Vijayawada.
2. The Superintendent of Post Offices, Tenali.

...

Respondents



Counsel for the Applicants : Sri. J.Prabakar
Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman
Hon'ble Mr. P.T.Thiruvengadam, Administrative Member

The Tribunal made the following order:-

Notice before admission.

Interim suspension as prayed for until further orders.

CERTIFIED TO BE TRUE COPY

.....*R. S. Ramana*.....

Date.....27/7/93.....

Court Officer

Central Administrative Tribunal

Hyderabad Bench

Hyderabad.

Sd/-

Deputy Registrar(Judl.)

Copy to:-

1. The Post Master General, Vijayawada.
2. The Superintendent of Post Offices, Tenali.
3. One copy to Sri. J.Prabakar, advocate, CAT, Hyd.
4. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
5. One spare copy.

Rsm/-

50/10/93 AM
27-7-93
20-7-93
(1) verified and signed